

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

STARRED QUESTION NO:153
ANSWERED ON:22.08.2012
NUCLEAR LIABILITY ACT
Abdulrahman Shri ;Biju Shri P. K.

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether the Nuclear Power Corporation of India Limited (NPCIL) and Russia have requested the Government for exemption of Kudankulam Plant from the Nuclear Liability Act;
- (b) if so, the details thereof and the reasons for such request;
- (c) whether the Government proposes to consider the above request; and
- (d) if so, the details thereof and the names of the entities that will pay in case any accident happens?

Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.153 FOR ANSWER ON 22.08.2012 BY SHRI ABDUL RAHMAN AND SHRI P.K. BIJU REGARDING NUCLEAR LIABILITY ACT

(a) & (b) Atomstroyexport (ASE), the authorised organisation of Russian Federation, in their commercial offer to Nuclear Power Corporation of India Limited (NPCIL) in respect of Units 3&4 has stated that NPCIL being operator is fully responsible for any damage caused to any person and property as a result of a nuclear incident occurring at nuclear power plant. ASE has mentioned that their plea is based on the principle of continuity of cooperation in construction of Kudankulam Nuclear Power Project (KKNPP) in accordance with the agreement between the USSR and Republic of India dated 20th November 1988, supplement thereto dated 21st June, 1998 and in line with the provisions of Inter-Governmental Agreement dated 5th December, 2008.

(c) & (d) The matter is under examination of the Government.